[Mr. Deputy Speaker]

Mr. Himatsingka want to speak on the Bill. Meanwhile Members want one or two minutes to say something.

श्री शशिभूषण (खारगोन) : उपाध्यक्ष महोदय, मध्य प्रदेश एक शान्तिप्रिय सूबा है। वहां का औद्योगिक नगर इन्दौर कल सारा दिन बन्द रहा, वहाँ की सरकार भी नर्बदा से पानी इन्दौर के लिए लेना चाहती है, हमारे चीफ मिनिस्टर भी उसमें इन्टरेस्टेड हैं। मैं चाहता हूँ कि केन्द्रीय सरकार इस पर ध्यान दे और इन्दौर को नर्बदा से पानी लाने में आर्थिक सहायता दे।

14.5½ hrs.

OBITUARY REFERENCE

(SHRI TRAILOKYANATH CHAKRABORTY)

श्री ओमप्रकाश त्यागी (मुरादाबाद) : उपाध्यक्ष महोदय, देश के एक बहुत बड़े क्रान्तिकारी—महाराजा त्रैलोक्यनाथ चक्रवर्ती—का देहान्त हो गया है। प्रधान मंत्री, राष्ट्रपति और दूसरे सभी लोगों ने अपनी श्रद्धांजलि अर्पित की हैं। लोक सभा का यह कर्तव्य था कि उन को सम्मान अर्पित करती। मैं चाहता हूँ कि कोई भी कार्यवाही करने से पहले उनको सम्मान प्रदान किया जाय, वरना देश में चर्चा होगी।

MR. DEPUTY SPEAKER : We all share the grief over the loss of this great man and pay our tribute to him. I think we should have done that at the commencement of the sitting, before the House took up its other business. Anyway I hope I am now expressing the sentiments of the House and share the grief over the loss of this great man. Hon. Members may stand in silence for a short while.

The Hon. Members then stood in silence for a shortwhile.

———

SHRI E. K. NAYANAR (Palghat) : I received a reply from the P & T Minister that in Kerala all the P & T employees who were discharged after the strike were taken back. It was not correct. Up till now, 13 employees have not been taken back. The Minister must take it seriously and consider the issue, even at at this late hour.

श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, अखबारों में आपने पढ़ा होगा "लैंड ग्रैब" का नाम दे करके इस मूवमेन्ट की बड़ी बदनामी की जा रही है। असल में यह भूमि वितरण आन्दोलन है। इसके सम्बन्ध में सारे देश में बहुत सारे लोग गिरफ्तार हुए हैं जिनमें संसद सदस्य भी हैं। इस विषय पर मैंने कालिंग अटेन्शन दिया है—या तो आप उसको मंजूर करें या फिर प्रधान मंत्री से कहें कि वे यहाँ पर एक स्टेटमेन्ट दें कि कितनी गिरफ्तारियाँ हुई हैं और उसमें कितने संसद सदस्य हैं। श्री मधु लिमये पर दफा 107, 117, 109—इस तरह से क्रिमिनल प्रोसीजर कोड की तमाम दफायें लागू की गई हैं तो यह किस प्रकार का जुल्म हो रहा है ? मैं चाहूँगा कि इस पर प्रधान मन्त्री यहाँ एक स्टेटमेन्ट दें।

14.11 hrs.

DOCK WORKERS (REGULATION OF EMPLOYMENT) AMENDMENT BILL—(*contd*)

SHRI HIMATSINGKA (GODDA): Mr. Deputy Speaker, Sir, on the Bill that is before the House, I support the amendment that has been proposed, because that is a necessary amendment, because it increases the scope of the scheme that may be framed under clause 3, But while on this subject, I would like the attention of the Government to be invited to what is happening in dock labour. Recently, as you know, there was a go-slow tactics followed by the dock labour for quite a large number of days and there was a strike by the bargemen for over two months. The result has been that the country has lost very valueable foreign exchange to the tune of Rs. 50

crores by way of the jute goods not being exported and the export of tea being delayed; the quality of tea has deteriorated and as a matter of fact on account of the go-slow tactics by dock labour other difficulties are created; foreign purchasers have been reluctant to deal with Indian exporters. Moreover, customers are going out to other countries and therefore it is up to the Government to consider as to what steps they should take to see that this kind of delaying tactics is not adopted by labour. If the labour has any grievance, it should be attended to immediately and quickly by the Government and the grievances should be removed, but to allow the Calcutta port not to function for so many days and to leave the work of exporting goods not attended to, and to allow the goods to be lying idle and not being allowed to be exported, is a dangerous thing so far as the country is concerned, and especially the Calcutta port is concerned.

You know recently there has been a demand for auction for tea market at Gauhati or Kandla. That is all due to the difficulties created at the docks. The goods cannot be exported, and therefore, naturally those who are interested in the export of these goods have been thinking in terms of having another place where they can take the goods and programme for the goods to be exported without any difficulty.

Another point that I want the attention of the Government to be drawn to is this. I am told that the bargemen in Calcutta mostly come from the districts of Noakhali, Comilla and other East Pakistan districts. They are at the back and call of the outside influences, and they are interested in creating this kind of trouble as that helps the export from Pakistan of jute goods. Jute goods cannot be exported unless they are properly loaded by the bargemen into the ships, and the delays—

SHRI S. KUNDU (Balasore) : It is not true.

SHRI HIMATSINGKA : My friend says it is not true. I say that most of these bargemen come from these districts and they are under the direction and control of others outside. If my information is not correct, so far so good. But if that be correct, as I am told it is so, then steps should be taken to see that outside influence does not have any effect on the bargemen who are working in the Calcutta port, so that our export is not hindered in any way.

These are the two things to which I wanted to invite the attention of the Government. The go-slow tactics adopted by dock labour should not be allowed to take place. If there are grievances, they should be attended to and removed ; but it should also be seen that the bargemen do not adopt delaying tactics, which will affect our export trade.

SHRI S. KUNDU : Sir, this Bill was introduced because experience showed that it was very difficult to catch and book people who are really responsible for offences committed under the scheme. This Bill has been brought forward to see that the managerial people also are brought to book. But I am afraid that there are a lot of loopholes in the Bill. According to the new section 7A, if the person committing an offence made punishable by a scheme or any abetment thereof is a company, every person who, at the time the offence or abetment was committed was in charge of and was responsible to the company shall be liable to be proceeded against and punished. But by the proviso, he can get out if he can prove that he was not responsible for it or that he exercised all due diligence to prevent the commission of such offence or its abetment. Sub-clause (2) refers to "director-manager, secretary or other officer of the company". When they say that a person committing an offence is made punishable, unless the word "person" is defined, it is likely that the workers and supervisory cadres alone will be punished and the big officers of the company who are really responsible for the offence will get away. Also, I do not like the phrase "all due diligence". It will be enough if it is said "diligence". The second proviso is unnecessary and the words "all due" can be omitted.

I will refer to some other burning problems of dock workers. The schemes that have been formulated are never implement-

[Shri S Kundu]

ed. The dock workers live in miserable and unhygienic conditions. There is no light, no latrine and no washing facility. Not even drinking water is provided. Various committees have gone into it and reported. There is the safety and welfare scheme, but can the minister point out a single instance where the management has been apprehended for violation of this scheme ? For 2 lakh dock workers, only 9 inspectors are there who are supposed to file prosecution cases for such violations. Recently I am told the Mankekar Committee have referred in very strong language to the unhygienic conditions in which the workers are living. They have gone to the extent of saying that they are almost huddled like criminals in a black hole. Drinking water is not available in Bombay port. There is not even a single canteen.

When I went to Calcutta some time back I found in the Calcutta port that some of the houses of the workers do not have even electric bulbs. Their sanitary conditions are miserable. If the schemes are meant for the welfare of the workers and are not implemented it will not do any good to anybody.

In 1965-66 there was a demand by the Vizat port and Dock workers that they should be paid bonus. The stevedores said they will not pay ; they wanted the dock board to pay it. The dock board also said that they will not pay it. When the matter went to the Supreme Court, the court held in 1969 that since the board is not an employer and not an industry no dispute could arise with the board so far as bonus is concerned. Since then the problem is hanging in the air. Unless some amendment is brought forward to the statute, nothing could be done. I hope the minister will look into this matter and take the necessary steps.

Coming to the point raised by Shri Himatsingka, the bargemen are not foreigners. They are very loyal and they want to work hard. So much is being said about the bargemen's strike. What is the real position ? The bargemen were getting Rs. 120. The wage board recommended that they should get a minimum wage of Rs. 206. There are seven big companies owning 60 per cent of the total business. These barge owners refused to implement the recommendations of the wage board. Even though two ministers went from here and they tried to persuade, humour and cajole the management, they failed. I thought the government would issue a notification making the implementation of the recommendation of the wage board compulsory so that all this trouble could have been avoided. Now I am happy that some interim relief has been given.

Now the wages of workers fluctuate in different ports. There should be a system by which a statutory minimum should be fixed for all ports. It should not depend on the bargaining power of the workers.

Then, I do not understand why the board should be managed by an officer of the IAS. Then there are five representatives of the Government who hardly attend any meeting of the board. The board should be worker-oriented and the workers should be given more of administrative power. Now the administration of the scheme is entrusted to the stevedores who are responsible for cutting down the wages. Unless the administration of the scheme is handed over to the workers this problem is not going to be solved.

In the Paradip port there was some dispute between the management and labour. I also wrote to the Minister in the matter. Though the dispute was settled now I am told that the management have backed out of the agreement. They are not prepared to implement it. That will create further confusion and chaos.

We cannot solve this problem by some patchwork, by some changes in the statute here and there. The problem should be considered in its totality and there should be a comprehensive revision of the Act. I hope the Minister will consider this aspect.

Then I would say that persons who are not guilty should not be hauled up. A ship is in water. A man on the spot finds some gadgets missing, either because they were not supplied or because the engineers did not look at it. But the supervisor is

held responsible and not the manager or the administrator or the company.

Nobody knows which is the company. Many of the stevedores, who are directly responsible, are not registered as a company. They are working as fictitious companies. You will not be able to implement it unless you see that those people are all registered as companies. If you want basically to implement it and want to haul them up, you have to see that they are registered and you have to increase your strength of inspectors because you cannot manage these two lakh workers with these nine inspectors.

श्री मोहम्मद इस्माइल (बैरकपुर): उपाध्यक्ष महोदय, यह जो अमेंडिंग बिल लाया गया है इस सम्बन्ध में मैं खास तौर से मंत्री महोदय का ध्यान दिलाना चाहता हूँ कि कलकत्ता पोर्ट की जो समस्या है वह आज से नहीं बल्कि काफी पुरानी है। स्टीवेडोर के मसले के बारे में कलकत्ता पोर्ट डाक वर्कर्स सन् 1951 से मूवमेन्ट करते आ रहे हैं। बड़े-बड़े प्रोटेस्ट्स हुए, बड़ी स्ट्रगल हुई। उसके बाद जब 1953 में डाक लेबर बोर्ड सेट अप किया गया तब उन लोगों की माँग यही थी कि स्टीवेडोर सिस्टम को हटा कर सब लोगों को गवर्नमेंट कंट्रोल करें, गवर्नमेंट ने डाक लेबर बोर्ड बनाया 1953 में। उसमें कुछ आदमी तो ऐब्जार्ब कर लिए गए और स्टीवेडोर के साथ ही रक्खे गये। वह लड़ाई अभी तक चल रही है। उस मजदूरों की लड़ाई का समाधान आज तक गवर्नमेंट नहीं कर पाई है, जिसके कारण बार-बार झगड़ा होता है और हड़तालें होती है। यह समस्या हल नहीं हो पा रही है क्योंकि एक ही पोर्ट में दो किस्म के सिस्टम हैं। डाक लेबर बोर्ड में मिनिमम गारेन्टी है, प्राविडेंट फंड है, लेकिन स्टीवेडोर के नीचे काम करने वालों के लिए कोई सुविधा नहीं है। कोई मिनिमम गारन्टी नहीं है, साल की कोई छुट्टी नहीं है, किसी तरह की कोई फैसिलिटी नहीं है। वह लोग जिस तरह से चाहें काम करायें। फिर कौन सा काम करायें, यह भी ठीक नहीं है। चाहे पोर्ट का काम करायें या अपना काम करायें।

मैं आपके सामने इस चीज को रखना चाहता हूँ कि इसके लिए इस तरह का अमेंडिंग बिल लाने से कोई मसला तय नहीं होगा। जब तक आप स्टीवेडोर सिस्टम को नेशनलाइज नहीं करते तब तक काम नहीं चलेगा। जब श्री संजीवैया पहले लेबर मिनिस्टर थे तब वह कलकत्ता गये थे उन्होंने भी कहा था कि स्टीवेडोर सिस्टम ठीक नहीं है। जब भी कोई मंत्री जाता है, कोई बड़ा आदमी जाता है, वह यही कहता है कि यह सिस्टम ठीक नहीं है। मगर न जाने क्या बात है कि इसको हटाने की बात नहीं होती। आज तक इसके लिए विधेयक में कोई तब्दीली नहीं की गई। इसके माने तो यह हैं कि अब कभी भी पोर्ट की समस्यायें हल नहीं होंगी। बार-बार स्ट्राइक होंगे, बार-बार पोर्ट के भीतर क्राइसिस क्रियेट होंगी। आप शोर वर्कर्स का मसला ले लीजिए। डाक वर्कर्स के लिए यह पीसमील स्कीम लाई गई है। इस को लेकर वर्कर्स के अन्दर बहुत डर समा गया है। वह सोचते हैं कि 19 हजार में से 6000 वर्कर्स पर यह स्कीम लागू होने से उन लोगों की नौकरियां जायेंगी। चूंकि डाक वर्कर्स को यह डर है इसलिए यह स्ट्राइक हुआ था, जिसको केन्द्रीय सरकार कंट्रोल नहीं कर सकी थी। आज भी इसका समाधान नहीं हुआ है। मैं चाहता हूँ कि मंत्री महोदय जो असली ऐक्ट है उसमें परिवर्तन लायें।

इसका कम्प्लीट नेशनलाइजेशन करके स्टीवेडोर को हटाने का काम किया जाये और इन लोगों को डाक लेबर बोर्ड के अन्दर लाया जाये सबको मिनिमम गारन्टी दी जाये और एक ही किस्म के कानून के मातहत तमाम मजदूर चलें।

डाक लेबर बोर्ड के बारे में मुझको यह कहना है कि जब डाक लेबर बोर्ड बना हुआ है

[श्री मोहम्मद इस्माइल]

उसका चुनाव नहीं होता। नामिनेशन होता है। उसमें स्टीवेडोर का नुमाइन्दा चुना जाता है, गवर्नमेंट के नुमाइन्दे होते हैं, पोर्ट कमिश्नर के नुमाइन्दे होते हैं। लेकिन इसके लिए कभी वोट नहीं लिये जाते। लोग नामिनेट किए जाते हैं। मजदूरों की बार बार यह मांग रही है कि इस में वर्कर्स के रिप्रेजेन्टशन के लिए ताकि उनके नुमाइन्दे बोर्ड में जा सकें सीक्रेट वेलट होना चाहिये। लेकिन ग्राज तक यह मांग मानी नहीं गई। प्रैक्टिकली जो स्टीवेडोर कम्पनियों के मालिक हैं वही इस बोर्ड को कंट्रोल करते हैं। गवर्नमेंट कंट्रोल नहीं करती है। जो स्टीवेडोर हैं वही कंट्रोल करते हैं। वे बाहर भी काम करते हैं ग्रौर फायदा उठाते है। यहां भी उठाते हैं। स्मगलिंग का भी यह एक सोर्स है। इनके द्वारा ब्लेकमार्किटिंग में भी सहायता दी जाती है। जब कीमतें बढ़ जाती है किसी माल की, तब ये उस माल को निकालते हैं वहां से। इस तरह से दाम बढ़ाने में भी यह सहायक होते हैं। जब तक स्टीवेडोर सिस्टम खत्म नहीं किया जाता है तब तक वर्कर्स की समस्याग्रों का समाधान नहीं हो सकेगा ग्रौर तब तक कलकत्ता पोर्ट की समस्या का समाधान भी नहीं होगा। ग्रब ग्रगर ग्राप समझते हैं जो बड़ी स्ट्राइक हुई थी वह चूंकि खत्म हो गई है, इस वास्ते समस्या हल हो गई है, वह हल नहीं हुई है। जब तक ग्राप सिस्टम को खत्म नहीं करेंगे यह समस्या हल नहीं होगी। मैं यह भी चाहता हूँ कि वर्कर्स के नुमाइन्दे बोर्ड में लिये जायें। जिस तरह से वर्कर्स कमेटी में उनको लिया जाता है उसी तरह से डाक लेबर बोर्ड में भी वर्कर्स के रिप्रिजेन्टेटिव लिए जाने चाहियें, उनको ग्रपने नुमाइन्दे भेजने का ग्रधिकार होना चाहिए। चुनाव के ग्राधार पर उनको बोर्ड में लिया जाना चाहिये।

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): Mr. Deputy-Speaker, Sir, the hon. Members who have participated in this debate have given their general support to this amending Bill. At the same time, they have highlighted certain improvements and they have asked the Government to think over them. The hon. Members, Shri Lobo Prabhu, Shri Kachwai, Shri Indrajit Gupta, Shri Shiv Chandra Jha, Shri Himatsingka, Shri Kundu and Shri Mohd. Ismail have drawn our attention to certain things.

My hon. friend, Shri Kundu, suggested that "all due" should be dropped before the word "*diligence*". We feel that mere "diligence" is not adequate. We have taken it from the Minimum Wage Act which was enacted in 1948 and also on the advice of the legal draftsman. But I shall rely more upon the Minimum Wage Act which is in operation since 1948. The hon. Member's apprehension was that, possibly, in the case of some small officers and for certain offences, there may be harassment. But that is not our experience. This is there since 1948. We shall keep it in mind that there is no harassment. The hon. Member has asked for an assurance. I can't say. But I can say that "all due" is necessary because mere "diligence" will not be enough. We have taken it from the Minimum Wage Act which has been in operation since 1948 and our experience in the last 22 years is that this has done very well. I hope the hon. Members will allow it to be put in here also.

About the welfare schemes, he has said that there are only 9 inspectors and that they are not doing any welfare work. He said that complaints are not looked into. We had the Mankekar Committee Report. We have gone into it and we have taken action. Whatever lacunae and difficulties are there, I shall again look into it.

This matter was also looked into by the Dock Workers' Advisory Committee. We have taken certain action on the Mankekar Committee Report. Regarding the judgment of the Supreme Court, it is true, as the hon. Member said, and we are examining this matter in consultation with the Dock Labour Board.

In Paradeep, we have no such Dock Labour Board. Possibly, the hon. Member

is referring to the Port Trust. Their attention will be drawn to it.

Shri Himatsingka said that there have been certain strikes. We had a go-slow strike by Calcutta shore workers which we have resolved. Then, we had a strike by the dock workers and also by the bargemen. We have been able to give Rs. 20 to the bargemen as interim relief.

We had difficulty in the Calcutta Port. It is unfortunate that there are strikes there. We are trying by persuasion and by bringing the parties together to settle the problem. The Calcutta Port has become a sick port and it has become uneconomical also.

On the Chatterjee Committee Report also we have taken action. Voluntary retirement is already there. It has come into force. We have also two other schemes which have come into force from 1 7.70. The dock workers have certain grievances. We have heard them. Coming to the points raised by Shri Indrajit Gupta, to whatever extent the workers have lost, they will be compensated and I hope the workers will take it. We want the Calcutta Port to become an economical port. Otherwise it will be difficult to maintain this port as compared with the other ports. All these measures have been taken in accordance with Chatterjee Committee's report. We shall continue them and if there is any hardship to the workers, we shall look into them. But I must appeal to the workers working in this port that they must co-operate with these schemes. Otherwise it will be very difficult to maintain the schemes economically.

Shri Mohammad Ismail said about the new scheme for the dock workers. We have examined this scheme along with the Transport Ministry and a decision was taken that it may be continued for some time.

The question of nationalisation was raised by Mr. Indrajit Gupta. They have also raised along with Mr. Ismail that the entire working may be looked into. It is true that this is an old Act and these two amendments are therefore brought by us in the light of our experience, and certainly we would like in future to go into the working of this Act and in the light of the suggestion made by the hon. Member we will go into it in detail and see what best can be done. With these words I pray that the Bill be taken up for consideration.

MR. DEPUTY SPEAKER : The question is :

> "That the Bill further to amend the Dock Workers (Regulation of Employment) Act, 1948, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Clause 2—(*Amendment of section 3*)

MR. DEPUTY SPEAKER : Mr. Lobo-Prabhu--He is not here.

The question is :

> "That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—(*Insertion of new section 7A*)

SHRI SHIVA CHANDRA JHA : (Madhubani) : Sir, I beg to move :

Page 2, line 26,—

after "**individuals**" *insert*—

"who are not the employees" (4)

Page 2, line 11, —

for "proves" *substitute*—

"and the employees or their representative prove" (5)

भ्रापको याद होगा कि उस दिन इस बात पर जोर दिया गया था कि क्लाज तीन में जो प्राविजो है इसको निकाल दिया जाए। इसको रख कर भ्राप एक खिड़की खोल देते हैं, एक फाटक खोल देते हैं भ्रौर इसके जरिए जो भ्रफ-

[श्री शिवचन्द्र झा]

सर गुनाह करेंगे वे साफ बच निकलेंगे । वे आसानी से साबित कर देंगे कि उनकी जानकारी में यह बात नहीं थी और उनका इसमें कोई दोष नहीं है । इस तरह से वे बेदाग निकल जायेंगे । सबसे पहला मेरा संशोधन नम्बर पांच है । आपने लिखा है :

> "Provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offence or abetment was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence or abetment."

इसको निकाल दें मंत्री महोदय तो सबसे अच्छा होगा । इस पर जोर भी दिया गया है । यदि नहीं निकालते हैं तो मेरा संशोधन है :

> "employees or their representative."

ये शब्द आप रख लें ।

आप कहते हैं :

> "If the person committing an offence made punishable by a scheme or any abetment thereof is a company, every person who, at the time the offence or abetment was committed, was in charge of, and was responsible to, the company ... "

कम्पनी कभी नहीं कहेगी कि वह दोषी है । कम्पनी के अफसर हर कोशिश करेंगे आज के वातावरण में यह कहने की कि वे दोषी नहीं हैं, उनका कोई दोष नहीं है, उन्होंने डाक वर्कर्ज के वैलफेयर को जानकारी न होने की वजह से कम किया है । इसको वे हमेशा साबित भी कर देंगे । इस वास्ते मेरा सुझाव है कि आप जोड़ दें इसकी जगह कि जो डाक वर्कर हैं या उनके प्रतिनिधि हैं वे साबित कर दें कि कम्पनी का यह जो आदमी है और जिसकी वजह से यह दोष हुआ है, यह खराबी आई है, उसको इसकी जानकारी नहीं थी, इसलिए वह निर्दोष है, तो ज्यादा अच्छा होगा । यह जो पैरा है, इसको आप हटा दें ।

एक्सप्लेनेशन में कहा गया है : "फार दि परपजिज आफ दिस सेक्शन,—(ए) 'कम्पनी' मीन्ज ऐनीबाडी कार्पोरेट एण्ड इनक्लूड्ज ए फर्म एण्ड अदर एसोसियेशन आफ इंडिविजुअल्ज ।" 'इसमें एसोसियेशन आफ इण्डिविजुअल्ज' का एक्सप्रेशन बहुत ड्रास्टिक और खतरनाक है और साथ ही वेग भी है । इसके द्वारा एम्पलाईज को भी घसीट लिया जायेगा । जो कोई एम्पलाईज हड़ताल करेगा या अपनी मांग के लिए आवाज उठायेगा, उसको घसीट लिया जायेगा और कहा जायेगा कि वह दोषी है काम खराब करने का या डाक के काम में रुकावट डालने का । मेरा संशोधन यह है कि 'एसोसियेशन आफ इण्डिविजुअल्ज' के आगे ये शब्द जोड़ दिये जायें : 'हू आर नाट दि एम्पलाईज' । इस संशोधन को मान लेने से ट्रेड यूनियन को नहीं घसीटा जा सकेगा, जो कि एक लीगलाइज्ड बाडी है और जो बारगेनिंग कर सकती है । जो एलिमेंट्स एम्पलाईज नहीं हैं, अगर वे रुकावट डालते है, तो उनके खिलाफ कार्यवाही की जा सकती है । अगर इस धारा को ऐसे ही रहने दिया गया, तो प्रशासन को एम्पलाईज पर आघात करने का मौका मिल जायेगा ।

SHRI S. KUNDU : In Section 7A(1) it is stated that if a person commits an offence under the scheme he should also be punished. It is also said that if a company makes some offence under the scheme it should also be punishable. I would like to know about this word 'person', because, in the eyes of the law, company is a jurist person. I do not know what the reason is for keeping the word 'person' and also the word 'company' in the same Bill. Therefore, I have a suspicion that this word 'person' means some people in the lower rung of the administration and those who are not directly responsible to the company such as big officers. The people in the lower rung

should not be hauled up. It is specifically provided in Clause 2 that the Director, Manager, Secretary or other officers of the Company should also he haulded up if the connivance and neglect is proved.

Therefore, I would like the Minister to explain what he means by 'person'. The word 'person' should be defined in the statute as the word 'company' has been defined.

श्री भागवत झा आजाद : उपाध्यक्ष महोदय, मेरे खयाल से श्री झा के दोनों संशोधन गलतफहमी पर आधारित हैं। सशोधन संख्या 4 पर बोलते हुए उन्होंने कहा है कि इसमें एम्प-लाइज़ को क्यों घसीटा जा रहा है और उन्होंने यह आशंका प्रकट की है कि कहीं इस धारा का लाभ उठा कर एम्पलाईज़ को भी सजा न दिलवा दी जाये। मैं कहना चाहता हूँ कि नये सैक्सन 7ए में कम्पनी की जो परिभाषा दी गई है, वह परिभाषा मिनिमम वेजिज एक्ट और दूसरे कानूनों में निर्धारित की गई है। इसलिये इस में वर्कर्ज को घसीटने की बात कहीं नहीं आती है। हां, अगर वर्कर्ज कोई कम्पनी बनाते हैं या प्रबन्धकों आदि में उनके रिप्रेजेन्टेटिव भी हैं, तो फिर उनको क्यों अलग किया जाये? इस धारा के द्वारा एम्पलाईज़ को फंसाये जाने का कोई खतरा नहीं है। इसलिए मुझे आशा है कि श्री झा अपने इस संशोधन पर जोर नहीं देंगे।

जहां तक उनके संशोधन संख्या 5 का सम्बन्ध है, हमने नये सैक्शन 7ए में एक व्यवस्था यह की है कि जो कम्पनी या व्यक्ति दोषी पाये जायेंगे, उनके खिलाफ कार्यवाही की जायेगी और उनको सज़ा दी जायेगी। आगे प्रोवाइजो में यह कहा गया है कि अगर ऐसा कोई व्यक्ति निश्चित रूप से यह साबित कर दे कि उसके द्वारा सब प्रीकाशन्ज लिए जाने के बावजूद यह अपराध हुआ है, तो फिर अफसर या सरकार नहीं, बल्कि कोर्ट यह निर्णय करेगी कि उसको छोड़ दिया जाये या नहीं। लेकिन अगर इस प्रोवाइजो के होते हुए भी कोर्ट यह समझे कि उसका नेग्लीजेन्स था; यद्यपि उसने प्रीकाशन्ज लिये, लेकिन उसको और प्रीकाशन्ज लेने चाहिए थे, तो उसको सजा दी जायेगी। अगर किसी अफसर को दोषी पाया जायेगा, तो उसको यह साबित करने का अधिकार है कि वह निर्दोष है। इसमें एम्पलाईज कहाँ से आ जाते हैं? यह बड़ी अजीब बात है कि किसी व्यक्ति को अदालत में ले जाया जाये और वह साबित कर दे कि वह दोषी नहीं है, लेकिन फिर भी यह कहा जाये कि एम्पलाईज़ भी उस को निर्दोष साबित करें। कानून की दृष्टि से यह गलत बात होगी। मैं इस संशोधन को भी नहीं मान सकता हूँ।

माननीय सदस्य, श्री कुन्दू, ने नये सैक्शन 7ए में कम्पनी के अलावा 'पर्सन' शब्द रखे जाने के बारे में शंका प्रकट की है। इस सेक्शन के सब-सेक्शन (2) में ये शब्द रखे गये हैं: 'ऐनी डायरेक्टर, मैनेजर, सेक्रेटरी आर अदर आफि-सर आफ दि कम्पनी'। मैं समझता हूँ कि इस से स्थिति बिलकुल स्पष्ट हो जाती है और इस से कोई गलतफहमी नहीं होगी। इसलिए माननीय सदस्य की इस आशंका में कोई औचित्य नहीं है कि छोटे अफसरों को गलत रूप से इस में फंसाया जायेगा। मैं समझता हूँ कि ये तीन प्राविजन्ज यथेष्ट हैं और इनके अन्तर्गत किसी भी निर्दोष व्यक्ति को सजा नहीं दी जा सकेगी।

श्री शिव चन्द्र झा : अगर कोर्ट ने यह फैसला करना है कि कोई अफसर या कम्पनी दोषी हैं या नहीं, तो फिर इस पैराग्राफ की जरूरत नहीं है। लेकिन अगर इसको रखना है, तो फिर मेरा संशोधन मान लेने से सम्बन्धित व्यक्ति के विरुद्ध एक्शन लेने में सहूलियत हो जायेगी। कोर्ट उस व्यक्ति को भी बुलायेगी और एम्पलाईज के रिप्रेजेन्टेटिव्ज को भी बुला-येगी। इसलिए एम्पलाईज़ या उनके रिप्रेजे-

[श्री शिवचन्द्र झा]

स्टेटिक्स द्वारा साबित किया जाना आवश्यक होना चाहिए।

श्री भागवत झा आजाद : अगर यह प्रोवाइजो न रखा गया, तो कोर्ट यह जानते हुए भी कि इस व्यक्ति ने सारी सावधानी बरती, उस को छोड़ नहीं पायेगी। इस प्रोवाइजो न के रहने से निर्दोष को भी सजा मिल जायेगी। हमारे लीगल एक्सपर्ट्स ने यही राय दी है।

MR. DEPUTY SPEAKER : I shall now put amendments Nos. 4 and 5 to vote.

The Amendments Nos. 4 and 5 were put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 1—(*Short title*)

Amendment made :

Page 1, line 4,—*for* "1967" *substitute* "1970". (2)

(*Shri Bhagwat Jha Azad*)

MR. DEPUTY-SPEAKER : The question is :

"That clause 1, as amended, stand part of the Bill".

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made :

Page 1, line 1—*for* "Eighteenth" *substitute* "Twenty-first". (1)

(*Shri Bhagwat Jha Azad*)

श्री शिव चन्द्र झा : उपाध्यक्ष महोदय, मैंने रिक्रूटमेंट के बारे में जो सवाल उठाया है, मंत्री महोदय ने उसका जवाब नहीं दिया है। रिक्रूटमेंट में भेद-भाव किया जाता है। फर्स्ट प्रेफरेंस डाक वर्कर्स में क्रिश्चियन्स को दिया जाता है तब दिया जाता है मुसलमानों को और तब ऐसे ऐसे करके दिया जाता है। मैं डाक पर गया हूँ। भर्ती की क्यू के अन्दर भी मैं गया। मैं यह जानता हूँ ..

MR. DEPUTY SPEAKER : We have passed that stage.

SHRI BHAGWAT JHA AZAD : Recruitment does not fall within the scope of this Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the Enacting Formula, as amended stand part of the Bill".

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI BHAGWAT JHA AZAD : I move :

"That the Bill, as amended, be passed".

MR. DEPUTY-SPEAKER : The question is :

"That the Bill, as amended, be passed"

The motion was adopted.

15.51 hrs.

MOTIONS *Re*-REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES, AND COMMITTEE ON UNTOUCHABILITY *contd.*

MR. DEPUTY-SPEAKER : The House will now take up further consideration of